

(ब) यदि हां, तो उसके फलस्वरूप कितने मजदूर बेकार हो गए हैं; और

(ग) क्या इस फर्म को सरकार ने अपने अधिकार में लेने का निर्णय किया है यदि हां, तो उसे सरकार कब तक अपने अधिकार में ले लेगी ?

रक्षा मंत्रालय (रक्षा उत्पादन) में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमन् ।

(ख) लगभग 400 ।

(ग) इस संस्था को शासन के अधीन किए जाने के प्रस्ताव पर विचार किया गया था किन्तु अब यह विचार छोड़ दिया गया है ।

Revenue Pool Arrangement between Air India and Malaysia Singapore Airways

3412. SHRI P.K. DEO :

SHRI BHOLA MANJHI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there was revenue pool arrangement between the Air India and Malaysia Singapore Airways ;

(b) if so, the broad outlines of the arrangement ; and

(c) whether this arrangement has now come to a close and if so, why ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) and (b). Air India currently has a revenue pooling arrangement with Malaysia-Singapore Airways. This provides that the revenue in respect of traffic uplifted in India and discharged at Singapore and vice versa is to be pooled by the two carriers and shared on an agreed basis.

(c) Does not arise.

Recovery of outstanding Amount of Loan from Refugees from Pakistan

3413. SHRI J. MATHA GOWDER :
Will the Minister of FINANCE be pleased to state :

(a) since how long the sum of Rs. 2.68 crore in case of 2620 loan accounts at the close of October, 1971 is outstanding from refugees from Pakistan ;

(b) the procedure adopted for the recovery of the loans ;

(c) the expenditure being incurred on the staff of Rehabilitation Finance Administration Unit which is now functioning as only a recovery unit ;

(d) the criteria adopted for compounding the due by remission in part or in full in deserving cases ; and

(e) the amount of loan that has so far been compounded by remission in part or in full ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : (a) Most of the loans were given between 1948 to 1951 and a few between 1951 and 1958 by the erstwhile Rehabilitation Finance Administration.

(b) and (c). The loans were for a period not exceeding 15 years, ordinarily payable in 12 annual instalments. In case of defaults, they are recoverable as arrears of land revenue. Where the full recovery of outstanding dues is doubtful, cases have been compounded on payment of a certain lump sum in settlement of the dues. The compounded account is decided, on the merits of each case after taking into account the paying capacity of the borrowers/guarantors mainly on the following considerations :—

(i) Where recovery proceedings are likely to cause avoidable hardship to the borrowers/guarantors and/or involve incommensurate time, labour and expenditure ;

(ii) Where the position of the borrowers/guarantors has been adversely affected due to natural calamities and/or other factors ;

(iii) Where the only source of recovery is the sale of house property, whether mortgaged or otherwise, solely used for purposes of dwelling and such sale would result in the eviction of